

10/39

401/74/2021-Cus-III

1852308/2021/Cus-III Section

PART II—Sec. 3] THE GAZETTE OF INDIA, OCTOBER 3, 1953

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residence under a tuberculosis specialist recognised as such by the State Administrative Medical Officer concerned and produces a certificate signed by that specialist to the effect that he is under his treatment and that he has reasonable chances of recovery on the expiry of the leave recommended.

NOTE 2.—The concession of extraordinary leave upto eighteen months under this sub-rule will be admissible only to those Government servants who have been in continuous Government service for a period exceeding one year.

(c) Where a Government servant who is not in permanent employ or quasi-permanent employ fails to resume duty on the expiry of the maximum period of extraordinary leave granted to him, or where such a Government servant, who is granted a lesser amount of extraordinary leave than the maximum amount admissible, remains absent from duty for any period which together with the extraordinary leave granted exceeds the limit upto which he could have been granted such leave under sub-rule (b), he shall be deemed to have resigned his appointment and shall, accordingly, cease to be in Government employ.

(d) The authority empowered to grant leave may commute retrospectively periods of absence without leave into extraordinary leave."

[No. F.7(21)-Est.IV/53.]

C. B. GULATI, Dy. Secy.

MINISTRY OF FINANCE (COMMUNICATIONS)*New Delhi, the 24th September 1953*

S.R.O. 1813.—In exercise of the powers conferred by section 6 of the Post Office National Savings Certificates Ordinance, 1944 (No. XLII of 1944), the Central Government hereby directs that the following further amendments shall be made in the Post Office National Savings Certificates Rules, 1944, namely:—

In clause (d) of sub-rule (1) of rule (I), before the words "The Postmaster of the office of registration" the words "The Superintendent of Post Offices and" shall be inserted.

[No. D-1052(A)-C.3/PT/53.]

N. V. VENKATRAMAN, Dy. Secy.

MINISTRY OF FINANCE (REVENUE DIVISION)**CUSTOMS***New Delhi, the 24th September 1953*

S.R.O. 1814.—In exercise of the powers conferred by Section 6 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government hereby directs that the following further amendment shall be made in the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 5-Customs, dated the 18th January 1952, namely:—

In the Schedule to the said notification, after entry 3, the following entry shall be inserted, namely:—

"3A. Mayabandar. The Divisional Forest Officer, North Andaman."

[No. 73.]

New Delhi, the 25th September 1953

S.R.O. 1815.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), and in supersession, with effect from the 15th October 1953, of the notification of the Government of India in the Finance Department (Central Revenues), No. 55-Customs, dated the 9th December 1933, the Central Government hereby restricts with effect from the 15th October 1953, the bringing into India of apparatus for wireless telegraphs as follows:—

(a) in the case of transmitting apparatus and of receiving apparatus incorporated in a single unit with transmitting apparatus, to persons who have been licensed to import such apparatus by the Ministry of Communications in Form I, annexed hereto;

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(b) in other cases, to persons who apply to a customs officer to import the same in Form II, annexed hereto:

Provided that in the case of wireless receiving apparatus imported by post the customs officer may dispense with the application referred to in clause (b).

FORM I

Registered No. _____ Dated _____ 19 _____
 LICENSE TO IMPORT TRANSMITTING APPARATUS FOR WIRELESS TELEGRAPHS INTO INDIA

In pursuance of Notification No. _____ -Customs, dated the _____ issued under section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Ministry of Communications of the Government of India (hereinafter called the Ministry) hereby grants to _____ of _____

(hereinafter called the Licensee), during the term or period commencing on the day of the date hereof, and terminating on the 31st day of December 19 _____, when the licence expires and becomes invalid unless renewed by endorsement thereon under the hand of the Ministry, license and permission to import at the following transmitting apparatus for wireless telegraphs:—

for Ministry of Communications.

The _____ day of _____ 19 _____
 Signed by the Licensee.....
 in the presence of.....
 The _____ day of _____ 19 _____

(Reverse).

NOTICE

The licensee must produce this license to the Customs Authorities whenever wireless transmitting apparatus is being imported in order that the necessary details may be inserted in the form below by the Customs Authorities on each occasion when such licensed apparatus is imported.

Date	Invoice No.	Real value for customs of Licensed Apparatus Imported Rs.	Name and address of Consignee when other than the Importer	Custom Stamp

N.B.—This license should be returned to the Ministry of Communications, New Delhi, for renewal at least one month before the date on which it is due to expire together with the renewal fee of Rs. 10 by Money Order and application stating the registered number and date of the license.

FORM II

APPLICATION TO IMPORT WIRELESS RECEIVING APPARATUS INTO INDIA
NOT to be used for Transmitting Apparatus.

1. Name and Address of Owner:

2. Name and Address of Importer when he is not also the owner:

3. Description of apparatus to be imported:

Value: Rs.....

Number of complete wireless receivers:.....

I hereby certify that the above is correct to the best of my knowledge and belief.

Date.....

(Signature of Importer).

NOTICE.—Under the Indian Wireless Telegraphy Act, 1933, and the Indian Telegraph Act, 1885, a license is required for the possession or for the establishment, maintenance and working of wireless apparatus in India.

To be signed by the customs officer and forwarded to the Ministry of Communications, New Delhi.

Importation permitted

(Customs Officer).

Customs Stamp.

[No. 71.]

S.R.O. 1816.—In exercise of the powers conferred by section 23 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government hereby directs that the following further amendments shall be made with effect from the 15th October 1953 in the notification of the Government of India in the late Finance Department (Central Revenues), No. 33, dated the 22nd June 1935, namely:—

In the said notification, in Schedule I—Import Duties, in the entry in column 2 against Serial No. 6, for the words "Director-General of Posts and Telegraphs to the effect that he is satisfied", the words "Ministry of Communications to the effect that it is satisfied" shall be substituted and for the words "by the General Manager, Overseas Communications Service, Government of India, if the apparatus is imported for Overseas Communications Service, by the Director General of Civil Aviation in India, if the apparatus is imported for Aeronautical Communication Service", the words "by the Ministry of Communications, if the apparatus is imported for Overseas Communications Service or for Aeronautical Communication Service" shall be substituted.

[No. 72.]

New Delhi, the 26th September 1953

S.R.O. 1817.—In exercise of the powers conferred by section 188 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government hereby directs that the following amendment shall be made in the notification of the Government of India in the Ministry of Finance (Revenue Division) No. 71-Customs, dated the 29th September 1951, namely:—

In the said notification, for the word 'Jamnagar' the word 'Baroda' shall be substituted.

[No. 74.]

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**No. ETA-WPC/Policy/2018-19
Ministry of Communications
Department of Telecommunications
WPC Wing
Sanchar Bhawan, New Delhi-110001.**

Dated, the 26th February, 2019

OFFICE MEMORANDUM

Subject: ETA through self-declaration for certain categories of Wireless Equipment in license exempt bands.

This is with reference to Equipment Type Approval (ETA) requirement for certain categories of wireless equipment operating in license exempt bands with low transmission power which are exempted from import licensing requirement as per the import policy of DGFT.

2. ETA through self-declaration is permitted for commercial / finished products such as mobile / computing devices viz. as mobile handsets, smart phones, electronic notepads, laptops, Smart watches, Short Range Devices including accessories, microphones, speakers, headphones, earphones, printers, scanners, cameras etc., operating in licensed exemption bands as permitted in India. A self-declaration from importer / authorized Indian representative may be treated as sufficient evidence to process such clearances by the Customs and Central Excise Authorities. (self-declaration format is enclosed).

3. Import license requirements are as regulated by the Export and Import (EXIM) Policy of DGFT.

This is issued with the approval of Competent Authority.

M. Pathak
26/02/2019
(Makrand Pathak)
Asstt. Wireless Adviser
Ph. 2303 6721

To

3. All Chief Commissioners of Customs / Customs (Prev.)
All Chief Commissioners of Customs and Central Excise
All Commissioner of Customs
All Commissioner of Customs and Central Excise

4. WPC Field Offices

Copy to:

- (iv) PPS to Secretary (T) / AS (T) / Member (T) / Member (S),
- (v) PPS to Secretary (MeitY)
- (vi) DoT Website

Annexed to O.M. No. ETA-WPC/Policy/2018-19 dated 26th February, 2019 on ETA through self-declaration for certain categories of Wireless Equipment in license exempt bands.

Self-Declaration Format to be submitted by the importer / local representative

To whomsoever it may consider

I..... (Name & Designation) do hereby confirm that the consignment landed at (port) carrying AWB No..... consisting of following products exclusively operate in license exempt bands and comply with the technical parameters as notified by the Government vide Gazette Notification no..... dated.....

S.No.	Name of Equipment Manufacturer / Importer	Make & Model with S.No.	Frequency range of equipment	Output power of equipment	Remark

Further, I hereby undertake that

- (i) The test report, issued by accredited laboratory (Name)..... & (country).....of the product(s), attached is genuine and without any alteration;
- (ii) prescribed ETA fee of Rs. 10000/- per model has been paid through Bharat Kosh (<https://bharatkosh.gov.in>) vide receipt no..... dated.....;
- (iii) Consignment details, test reports and ETA fee payment details have been informed to WPC, DoT vide e-mail addressed to etasefdecl.wpc-dot@gov.in dated (Copy enclosed).
- (iv) I shall extend full cooperation to WPC Wing during any sample check / audit carried out for the purpose of RF analysis / spectrum monitoring in view to avoid interference to other wireless users.
- (v) the consignments contain wireless products which are exempted from import licensing requirement as per the import policy of DGFT;

Accordingly, the said consignment may please be released. We clearly understand that we are liable to be prosecuted under Indian law, in case of any wrong declaration.

Signature & Seal of importer/ **Authorized Indian Representative**

Name:

Address:

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Contact No.:

[Auto generated Undertaking by subsequent importers/ users be submitted along with ETA generated through Self-Declaration].

I, [REDACTED] (Designation) of [REDACTED] (Company Name) [REDACTED]
[REDACTED] (Company Address), mobile no. [REDACTED] do hereby undertake that the consignment landed at port **Patparganj**, carrying AWB No. [REDACTED] 3, Sl. No./ Qty. **10,20/10000** consisting of following products exclusively operate in license exempt bands and comply with the technical parameters as notified by the Government vide Gazette Notification no **698 (E) Dtd. 16-09-2015** and copy of ETA vide registration no [REDACTED] dated **04-11-2019** downloaded from <https://saralsanchar.gov.in> is attached without any alter/ change.

- (i) I shall extend full cooperation to WPC Wing during any sample check / audit carried out for the purpose of RF analysis / spectrum monitoring in view to avoid interference to other wireless users and ensure compliance of technical parameters mentioned in sl no. 5,6 & 7.
- (ii) the consignments contain wireless products which are exempted from import licensing requirement as per the import policy of DGFT.

Accordingly, the said consignment may please be released. We clearly understand that we are liable to be prosecuted under Indian law, in case of any wrong declaration.

Signature & Seal of
Importer/ Authorized Indian Representative

Name [REDACTED]
Address: Assist Manager
Contact No.: [REDACTED]

Note: Customs may kindly verify free status for import in EXIM policy of DGFT, before release of the above consignment.

Unique id for this import permission is **ETADHIS2021090004497** can be verified from <https://saralsanchar.gov.in>.

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Government of India
Ministry of Communications
Department of Telecommunications
WPC Wing, Regional Licensing Office
Charkop, Kandivali(W), Mumbai-400067

No. IMPORT- 100/2022/RLO(WR) / 1002

DATED: 30.5.2022

LICENSE TO IMPORT WIRELESS TRANSMITTING AND RECEIVING APPARATUS INTO INDIA


In pursuance of Notification No.71-Customs dated September 25, 1953, issued under Section 19 of Sea Custom Act 1878 (VIII of 1878) , Ministry of Communications, Government of India (herein after called the Ministry) hereby grants Import License to:

XYZ

(herein after called the licensee) during the term of the period of commencing on the day of the date hereof and terminating on **29.11.2022** and permitted to import at **Mumbai**, the following wireless apparatus:

Sl. No.	Type of Equipment	Make	Model	Quantity	Tx Frequency Range (GHz)	Rx Frequency Range (GHz)
1	Transceiver	Robert Bosch GmbH	MRRevo14F	100	76-77	76-77

This is only a clearance from technical angle and does not pertain to administrative and/or financial aspects of import. Please note that the grant of import license does not imply permission to establish, maintain and operate a Wireless Telegraph equipment. A separate license will be required for the usages of the equipment.


(Gaurav D. Gupta)

Deputy Wireless Adviser
उप बतार सलाहकार
Deputy Wireless Adviser
संचार अंशालय
Ministry of Communication
क्षेत्रिय अनुमति कार्यालय, मुंबई
Regional Licensing Office, Mumbai

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Dated, the 26th February, 2019

OFFICE MEMORANDUM

Subject: Exemption of Equipment Type Approval (ETA) & Import for certain categories of Wireless Equipment operating in license exempt bands for testing/ Prototype sample units by self-declaration- Reg.

In supersession to this Ministry letter no. R-1108/07/2017-PP dated 11/09/2018 and with reference to Equipment Type Approval (ETA) requirement for certain categories of wireless equipment operating in license exempt bands, following is decided:

2. ETA requirement is hereby exempted for test / prototype / sample / pre-launch devices in the categories of mobiles, laptops, electronic notepads, smart watches, Short Range Devices (including accessories), microphones, speakers, headphones, earphones, printers, scanners, cameras etc. and Test & Measurement equipment operating in license exempt bands as permitted in India. A self-declaration from importer / authorized Indian representative may be treated as sufficient evidence to process such clearances by the Customs and Central Excise Authorities permitting number of units to the tune of 1000 (one thousand) per model (self-declaration format is enclosed).

3. Import license requirements are as regulated by the Export and Import (EXIM) Policy of DGFT.

This is issued with the approval of Competent Authority.

M. Pathak
26/02/2019
(Makrand Pathak)
Asstt. Wireless Adviser
Ph. 2303 6721

To

1. All Chief Commissioners of Customs / Customs (Prev.)
All Chief Commissioners of Customs and Central Excise
All Commissioner of Customs
All Commissioner of Customs and Central Excise

2. WPC Field Offices

Copy to:

- (i) PPS to Secretary (T) / AS (T) / Member (T) / Member (S),
- (ii) PPS to Secretary (MeitY)
- (iii) DoT Website

Self-Declaration Format to be submitted by the importer / local representative

To whomsoever it may consider

I..... (Name & Designation) do hereby confirm that the
consignment landed at (port) carrying AWB No..... consisting
of following products is being imported for the purpose of R&D / Testing / Demo / pre-launch /
sample / Test & Measurement:

S.No.	Name of Equipment Manufacturer/ Importer	Make & Model, if any	Frequency range of equipment	Output power of equipment	Remark

Further, I hereby undertake that

- (i) the sample devices operate in the license exempt bands as
exempted vide GoI gazette notification.....
- (ii) After completion of test/ prototype exercise, same equipments may be either
exported back to the country of origin or destructed as per destruction
guidelines of WPC Wing and these devices may not be sold in the Indian
market.
- (iii) the Test & Measurement equipment is for the purpose of testing and
development of the products.
- (iv) the consignments contain wireless products which are exempted from import
licensing requirement as per the import policy of DGFT.
- (v) After release of consignment of these devices, details as tabled above, shall be
submitted to WPC Wing, DOT vide e-mail addressed to
etaselfdecl.wpc-dot@gov.in for record purpose.

Accordingly, the said consignment may please be released. We clearly understand that we
are liable to be prosecuted under Indian law, in case of any wrong declaration.

Signature & Seal of importer/Authorized Indian Representative

Name:

Address:

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Contact No.:



No.: L-14041/01/07-RLO (SR):

Regional Licensing Office, Chennai
International Monitoring Station Campus
Perungudi, Chennai - 600096

IMPORT LICENCE NO: SR-IMP-4990(SR)

DATED: 02/12/2020

**LICENCE TO IMPORT WIRELESS TRANSMITTING AND/OR RECEIVING
APPARATUS INTO INDIA**

In pursuance of Notification No.71-Customs dated September 25,1953 issued under Section 19 of the Sea Customs Act 1878(VIII of 1878), and request the Ministry of Communications & Information Technology of the Government of India (hereinafter called the Ministry) hereby grant to:

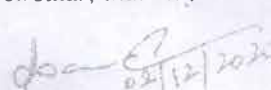
XYZ

(Herein after called licensee) during the term/period commencing on the day of the date hereof, and terminating on the last day of 01/06/2021, license and permission to import vide their P.O.NO. DC/VTMS/2019 dated 18/01/2020 at COCHIN Port, the following apparatus for Wireless Telegraphs:

ITEM NO.	DESCRIPTION OF APPARATUS	MODEL OR TYPE NO. AND MANUFACTURER	FREQUENCY BAND (in MHz)/ POWER	QTY
1	X BAND TRANSCEIVER	XRAD STRAIGHT MASTER M/s ICS TECHNOLOGIES	9410 - 9410	01
2	X BAND TRANSCEIVER	XRAD STRAIGHT MASTER M/s ICS TECHNOLOGIES	9375 - 9375	01

This is only a clearance from technical angle and does not pertain to administrative and/or financial aspects of Import. Please note that grant of import license does not imply permission to establish, maintain and operate a W/T equipment.

NOTE: i) The license is issued subject to and strict adherence to the conditions & technical parameters as mentioned in the RADAR LICENSE NO. TG-13 Dated 21/07/2020 (Valid Up to 30/06/2020) and L. No TG-14 Dated 21/07/2020 (Valid Up to 30/06/2020) and/or any other DOT / Central Government circular, that may be applicable.


 (S MANIMARAN)
 Deputy Wireless Adviser to the Govt. of India

उप निदेशक सलाहकार
 Deputy Wireless Adviser
 दूर संचार विभाग / D.O.T.
 बंगलूरु चेंबै / R.L.O. CHENNAI

भारत सरकार /Government of India
संचार मंत्रालय /Ministry of Communication
दूरसंचार विभाग /Department of Telecommunications
बेतार आयोजना एवं समन्वय स्कंध /WPC Wing

Annex-7

6th Floor, Sanchar Bhawan,
20, Ashoka Road, New Delhi – 110001

No. R-11018/06/2019-PP

Dated, the 26th July, 2019

OFFICE MEMORANDUM

Subject: Simplification of WPC Import License requirements for Domestic Original Telecom Equipment Manufacturers to enable India as manufacturing Hub.

This is with reference to The National Digital Communications Policy, 2018 which seeks to unlock the transformative power of digital communications networks - to achieve the goal of digital empowerment and improved well-being of the people of India; and towards this end, attempts to Catalysing Investments for Digital Communications sector (by Simplifying) and facilitating Compliance Obligations under Simplifying import licensing requirements of Wireless Planning and Coordination (WPC) Wing, it has been decided to implement the following guidelines for Importing Transceivers / Radio Modules by Domestic Original Telecom Equipment Manufacturers to enable India as manufacturing Hub.

(i) As part of "ease of doing business", Domestic Original Telecom Equipment Manufacturers in Domestic Tariff Area (DTA) are allowed to import Transceivers / Radio Modules against their valid Dealer Possession License without any need for Import license and quantities as per requirement. They are permitted to supply these manufactured wireless equipments to domestic customers against a confirmed Purchase Order and Supplier Proforma Invoice and also to export these manufactured wireless equipments. At the time of import, Domestic Original Telecom Equipment Manufacturers shall submit an undertaking as per Annexure to Custom authorities and RLO (alongwith technical literature/specifications to RLO) as applicable with respect to the port of Import.

(ii) Such sales to domestic customers in Domestic Tariff Area (DTA) would be done provided they have valid Frequency authorisation from WPC Wing of DoT as approved by the regulatory body. Further, Domestic Original Telecom Equipment Manufacturers would provide the regular update on import and distribution data as per the stipulation of DPL to give the regulator the control of what has been imported and how it was delivered, while the Operator / customers would be responsible to take care of their obligations under UASL or equivalent licenses with valid Frequency authorisation from WPC Wing of DoT as approved by the regulatory body.

This is issued with the approval of Competent Authority.

Makrand Pathak
26/07/2019

(Makrand Pathak)

Asstt. Wireless Adviser

Ph. 2303 6721

To

1. All Chief Commissioners of Customs / Customs (Prev.)
All Chief Commissioners of Customs and Central Excise
All Commissioner of Customs
All Commissioner of Customs and Central Excise

2. WPC Field Offices and RLOs

Copy to:

3. PPS to Secretary (T) / AS (T) / Member (T) / Member (S),
4. PPS to Secretary (MeitY)
5. WPC Website

UNDERTAKING

I, (full name & designation) of M/s (name & place of Domestic Original Telecom Equipment Manufacturer) is a manufacturer and importer having Dealer Possession License (DPL) No. Valid upto issued by (WMO/WPC office) (copy enclosed), do hereby confirm that the consignment landed at (port) carrying AWB No. consisting of following Wireless Telecom Equipment/Radio Modules is being imported for the purpose of manufacturing in India.

S.No.	Name of Equipment Manufacturer/ Importer	Make & Model, if any	Frequency range of equipment	Output power of equipment	Remark

Further, I hereby undertake that:

- (i) not to sell any Wireless Telecom equipment to any Telecom Service Provider without purchase order, Supplier Proforma Invoice who does not hold valid Frequency authorisation from WPC Wing of DoT as approved by the regulatory body.
- (ii) to maintain stock register in the Form III, IV & V as prescribed in the Indian Wireless Telegraphy (Possession) Rules, 1965, upon every transaction (either import-export and/or sale).
- (iii) to provide stock details as on date in Form III, after import of every consignment.
- (iv) that, if any unauthorised sale is found by licensing authorities, I shall pay a penal amount equivalent to spectrum charges from date of invoice alongwith applicable late fee as applicable. Apart from it, any penal action as per ITA 1885/1WTA 1933 including cancellation of DPL may also take against me, by the licensing authorities.

SIGNATURE

(-----Full Name-----Seal/Stamped)

[to be submitted with each import]

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File No. R-11017/02/2021-PP

Dated: 21st October 2021

OFFICE MEMORANDUM

Subject: Import of wireless equipment by Telecom Service Providers (TSPs) on the basis of self-declaration.

In supersession of existing procedures, henceforth the TSPs will be permitted to import wireless equipment based on self-declaration as per the following procedure:

- a) Applicant shall submit all the relevant details on *Saralsanchar* Portal atleast 30 days in advance from the date of destination port entry. Applicant can immediately download a system generated certificate after online payment of fees of Rs. 500 (Rupees Five Hundred only) and self-declaration.
 - b) For applications made within 30 days of the date of destination port entry, online fees of Rs. 5000 (Rupees Five Thousand only) shall be payable. In such cases the completed application shall be authenticated by the Department. The applicant can download system generated certificate after 48 hours of application.
 - c) This certificate shall be accepted by the Custom Authorities. In case of violation of any conditions mentioned in the self-declaration, the certificate generated will be cancelled and may entail appropriate action under applicable law.
2. Department of Revenue/ Customs will have suitable access of Saral Sanchar Portal for cross-verification.
 3. The above facility on *Saralsanchar* portal will be made available *w.e.f.* 15 November 2021.

This is issued with the approval of the competent authority.



(M. Revathi)

Sr. Dy. Wireless Adviser

To

1. All TSPs
2. All Chief/ Principal Commissioners of Customs (through CBIC)
3. All RLOs of WPC Wing/ Finance Wing, DoT/ Director, WMO
4. Sr.DWA (ASMS)/ Director (NT2) for uploading in DoT/Saral Sanchar website.

Copy to:

- (i) PPS to Sec (T)/ SS (T)/ M(T)/ M(F)/ M(S)

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सत्यमेव जयते

Ministry of Communications
Department of Telecommunications
Regional Licensing Office (NR)
Northern Regional Wireless Monitoring HQRS Campus,
Mehrauli Gurgaon Road, New Delhi - 110030

Annex-9

Import Certificate No:IMP-SD-20211116026

Valid from 16-12-2021 Upto 16-06-2022

CERTIFICATE TO IMPORT WIRELESS TRANSMITTING AND/OR RECEIVING
APPARATUS INTO INDIA by TELECOM SERVICE PROVIDERS (TSP)

In pursuance of Notification No. 71-Customs dated September 25, 1953 issued under Section 19 of the Sea Customs Act 1878 (VIII of 1878) and Department of Telecom O.M. No. R-11017/02/2021-PP dated 21.10.2021, the Ministry of Communications of the Government of India hereby issues to the following TSP:

M/s BSNL
BSNL,
New Delhi, DELHI-110001

The certificate and permission to import the following Wireless Equipments at **MUMBAI**

Sl.No	Type of Equipment	Make	Model	Quantity	TX Freq Range(MHz)	RX Freq Range(MHz)	ETA No
1	Transceiver	sasa	asas	2	1939.000000-1 970.000000	2129.000000-2 130.000000	e1234

Terms and Conditions:

1. This is only a clearance from technical angle and does not pertain to administrative and / or financial aspects of Import.
2. The equipments should be used as per DOT agreement No. AAAAA dated 25-10-2020 and frequency assignment letters issued by WPC wing.
3. The Certificate is liable to be cancelled and the concerned TSP is liable to be prosecuted under applicable law (s) in case of providing false declaration/ information during the process of obtaining this certificate.
4. Empowered officers of Wireless Planning and Coordination (WPC) Wing and Wireless Monitoring Organization (WMO) may carry out technical inspection of the equipments being imported and deployed, as per the established procedure/ rules.



Note:

This is system-generated certificate (from saralsanchar.gov.in) generated on 16-11-2021. Hence, no signature is required.

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Government of India
Ministry of Communications
(Wireless Planning and Coordination Wing)

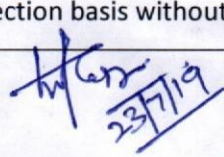
No. R-14016/01/2019-NT(Pt.)

New Delhi, the 23rd July, 2019

OFFICE MEMORANDUM

Considering requirements for emerging new radiocommunications technologies and to promote R&D activities in the field of wireless radiocommunications, specifically 5G technologies, the competent authority has decided the following to regulate Experimental and Technology trial licenses; Manufacturing and Testing licenses; and Demonstration licenses **with immediate effect.**

No.	License Category	Scope
I	A. Experimental and Technology Trial License	
A	Experimental (non-radiating) in doors, including license for spectrum	<p>A. Purpose: R&D, experimentation, Testing in all bands in indoors (non-radiating)</p> <p>B. Applicable to: Indian entities involved in R&D, incubation, experimentation, TSPs and also covers Public Access Testbeds</p> <p>C. License fees: Rs. 5000/- (one time) per License per Spectrum band. No royalty charges. One license for experimental setup in one indoor location/campus/building. All devices in the experiments in a given location/setup are covered in the license.</p> <p>D. Period: Up to One year; Public Access Testbeds up to Two years. Renewable on case to case basis by the payment of License fees as above.</p> <p>E. Spectrum: All bands including new, unallocated, unallotted, unassigned, unsold, unused bands and others as may be feasible enabling international market access opportunities for Indian entities.</p> <p>F. Mode: Self Declaration: On WPC portal or through intimation till portal gets developed - indicating the bands used and details of wireless products / assemblies / machines and associated accessories.</p> <p>G. Terms & Conditions:</p> <ol style="list-style-type: none"> 1. Non-interference and non-protection basis; restricted to indoor environment in non-radiating or very low power radiating mode (up to 100 mW). 2. No commercial services. 3. The license includes the necessary permissions for importing wireless products / assemblies / modules and associated accessories including antennae operating in both licensed and license-exempt bands. Such imported products shall not be for commercial use / sale. 4. The entities are also permitted for demo of their products developed /under development in other locations in indoor environment under intimation to WPC (for a maximum period of one month at one place) on non-interference and non-protection basis without a separate demo license.


 (एल. डी. मेघवाल)
 (L. D. MEGHWAL)
 Dy. Wireless Adv. to the Govt. of India
 सहायक सलाहकार, भारत सरकार
 संचार विभाग/Deptt. of Telecom
 नई दिल्ली/New Delhi

<p>B</p>	<p>Experimental (Radiating) including license for spectrum for Indoor and Outdoor testing</p>	<p>A. Purpose: R&D, Experimentation</p> <p>B. Applicable to: Indian Entities involved in R&D, incubation, manufacturing, testing, TSPs and Academia</p> <p>C. License fees: Rs. 5000/- (License fee) per License per spectrum band; No royalty charges; All devices in the experiment are included under one license.</p> <p>D. Period: Up to Two years (Renewable on case to case basis by WPC) subject to truncation to prevent interference to licensed operations. Restricted power levels, coordination, relocation of the test site may be tried to complete the test.</p> <p>E. Spectrum: All bands including new, unallocated, unallotted, unassigned, unsold, unused bands and others as may be feasible enabling international market access opportunities for Indian entities.</p> <p>F. Mode: Application on WPC portal or through application process till portal gets developed.</p> <p>G. Terms & Conditions:</p> <ol style="list-style-type: none"> 1. Non-interference and non-protection basis; 2. No commercial services. 3. Review by an Expert Committee appointed by DoT on Quarterly basis to monitor and ascertain effective usage of spectrum. 4. The license includes the necessary permissions for importing wireless products / assemblies / modules and associated accessories including antennae operating in both licensed and license-exempt bands. Such imported products shall not be for commercial use / sale. <p>H. Response Timeline: 8 weeks from the date of receipt of application and de facto approval if no communication is received within the period indicating non-feasibility.</p> <p>After the expiry of response timeline, a notice shall be sent by the applicant to the Department mentioning that the response timeline is over. If no approval is given within two weeks of receipt of such notice, then it will be deemed approval.</p>
<p>C</p>	<p>Technology Trials (Radiating): The Special case of 5G</p>	<p>A. Purpose: Technology and Capability demonstration to enable network planning, usage case and ecosystem development and envisaged for functional level network test i.e. beyond RF link tests</p> <p>B. Applicable to: Indian entities viz. TSPs / Companies / Organizations/ Academia involved in Services, R&D, Experimentation, Manufacturing of Digital Communication Technologies (DCTs)</p> <p>Equipment: Typical numbers are upto 20 gNodeBs and upto 500 UEs.</p> <p>C. License Fee: Rs. 5000/- (one time) per license covering defined geographical areas in one Licensed Service Area. All devices under trial are included under one license.</p> <p>D. Period: 3 months for import, site preparation, deployment & testing and</p>

Inter.
 23/7/19
 (एल. डी. मेघवाल)
 (L. D. MEGHWAL)
 Dy. Wireless Adv. to the Govt. of India
 डायरेक्टरी, पी. सी. विंग, I.W.P.C. Wing
 संचार विभाग/Deptt. of Telecom
 दिल्ली/New Delhi

		<p>One year for trial. Further extendable by One more year (excluding the first three-months-period of site preparation and testing by paying a license of Rs. 5000) based on review of the trial by an Expert Committee of DoT. The period is subject to truncation to prevent interference to licensed operations. Restricted power levels, coordination, relocation of the test site may be tried to complete the test.</p> <p>E. Spectrum: Potential 5G bands;</p> <p>Quantum of spectrum as may be necessary and/or can be justified to demonstrate technological capabilities. For example, typical values may be up to 100 MHz in 3.5 GHz band; 400 MHz in 26 GHz band and other potential mm bands. Backhaul spectrum as necessary for the trials in E and V bands. However, depending on the proposal submitted by the proposer for trial and subject to availability, appropriate quantum of spectrum will be allocated in other potential bands to demonstrate 5G capabilities and usage cases. For Non-standalone (NSA) mode of trial for 5G, quantum of spectrum as may be necessary would be considered subject to availability.</p> <p>F. Mode: Application on WPC portal or through application process till portal gets developed.</p> <p>G. Terms & Conditions: :-</p> <ol style="list-style-type: none"> 1. No commercial services. 2. Non-protection and non-interference basis. 3. Assignment is only for technology trial and no claim for the same band during commercial assignments. 4. The license includes all the necessary permissions for importing wireless products/assemblies / modules and associated accessories including antennae operating in both licensed and license-exempt bands. Such imported products shall not be for commercial use / sale. 5. Indigenous products should also be tried as part of trials to develop and strengthen domestic ecosystem. 6. Review by an Expert Committee appointed by DoT on Quarterly basis to monitor and ascertain effective usage of spectrum. <p>H. Response Timeline: 8 weeks from the date of receipt of application and de facto approval if no communication is received within the period indicating non-feasibility.</p> <p>After the expiry of response timeline, a notice shall be sent by the applicant to the Department mentioning that the response timeline is over. If no approval is given within two weeks of receipt of such notice, then it will be deemed approval.</p>
D	Technology Trials (Radiating) (other than 5G trials)	<p>A. Purpose: Technology and Capability demonstration, Product stabilization, usage case and ecosystem development etc., in standalone or non-standalone modes.</p> <p>Technology trials for special projects of DoT/USOF will also be undertaken under this category.</p>

B. Applicable to: Indian entities viz. TSPs / Companies/ Organizations / Academia involved in Services, R&D, Experimentation, and Manufacturing of DCTs. Trial by any other Indian entity by importing products directly from a foreign manufacture shall also be permitted on equipment returnable basis.

For Special Projects of DoT/USOF, the entities engaged in the projects or as approved by DoT would be eligible for undertaking the trial.

C. License Fee: Rs. 5000/- (one time) per License covering defined geographical areas in one Licensed Service Area (LSA). All devices under trial are included under one license.

D. Period: 3 months for site preparation which may include deployment, Testing, logistics, imports (as may necessary) and One year for trial. Further extendable by one more year (by paying Rs. 5000 towards license fee) based on review by a DoT Expert committee. The period is subject to truncation to prevent interference to licensed operations. Restricted power levels, coordination, relocation of the test site may be tried to complete the test.

For Special Projects of DoT, the time period will be as per the period defined in DoT/USOF projects for which the trials are required to be conducted.

E. Spectrum: All bands including new, unallocated, unallotted, unassigned, unsold, unused bands and others as may be feasible enabling international market access opportunities for Indian entities.

Quantum of spectrum as may be necessary and as per feasibility.

F. Mode: Application on WPC portal or through application process till portal gets developed.

G. Terms & Conditions:

1. No commercial services.
2. Review by an Expert Committee appointed by DoT on Quarterly basis to monitor and ascertain effective usage of spectrum.
3. Assignment is only for technology trial and no claim for the same band during commercial allocation.
4. Non-protection and non-interference basis.
5. The entities are also permitted for demo of their products developed / under development in other locations (other than trial area) in indoor environment (for a maximum period of one month at one place) on non-interference and non-protection basis without a separate demo license.
6. The license includes the necessary permissions for importing wireless products / assemblies / modules and associated accessories including antennae operating in both licensed and license-exempt bands. Such imported products shall not be for commercial use / sale.

H. Response Timeline: 8 weeks from the date of receipt of application and de facto approval if no communication is received within the period indicating non-feasibility.

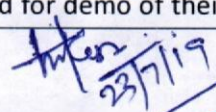
Handwritten signature and date:
23/7/19

(एल. डी. मेघवाल)
(L. D. MEGHWAL)
उप-सचिव, सलाहकार, भारत सरकार
Dy. Wireless Adv. to the Govt. of India
डिप्टी. सी. ऑफिसर/Dept. of Telecom
नया दिल्ली/New Delhi

	<p>After the expiry of response timeline, a notice shall be sent by the applicant to the Department mentioning that the response timeline is over. If no approval is given within two weeks of receipt of such notice, then it will be deemed approval.</p> <p>For Special Projects of DoT, respective T&C of the DoT / USOF scheme or Program would be applicable as may be necessary</p> <p>Note:</p> <p>Considering the need for network connectivity, as may be necessary, DOT should facilitate coordination with Indian TSPs, IPs to enable the New product trials by enabling access to physical infrastructure (Tower, Space, Power, and Access) for setting up the trials and the connectivity to the operational network in a controlled fashion.</p>
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2	B. Manufacturing & Testing license
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	<p>A. Purpose: Manufacturing & Testing of DCT products to encourage continuous economic activity</p> <p>B. Applicable to: Entities involved in manufacturing, Prototype Development, Testing;</p> <p>C. License fees: Rs. 5000/- (one time). All devices under testing will be covered in one License.</p> <p>D. Period: Five years (renewable further again for Five years by paying a license fee of Rs. 5000)</p> <p>E. Spectrum: All bands including new, unallocated, unallotted, unassigned, unsold, unused bands and others as may be feasible enabling international market access opportunities for Indian entities.</p> <p>F. Mode: Self Declaration: On WPC portal or through intimation till portal gets developed - indicating the bands used and details of wireless products / assemblies / machines and associated accessories.</p> <p>G. Terms & Conditions:</p> <ol style="list-style-type: none"> 1. Non-interference and non-protection basis; 2. restricted to indoor environment in non-radiating mode or very low power radiating mode; 3. The license includes the necessary permissions for importing wireless products / assemblies / modules and associated accessories including antennae operating in both licensed and license-exempt bands. 4. Possession and Sale of wireless products falling under license bands: Compliance to stocking and reporting requirements as required under DPL. No separate DPL required and no need for any purchase order requirement from end customers. 5. Possession and Sale of wireless products falling under license-exempt bands: Obtain ETA as per the process. 6. The entities are also permitted for demo of their manufactured products in
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 (एल. डी. मेघवाल)
 (L. D. MEGHWAL)
 उप सलाहकार, भारत सरकार
 Dy. Wireless Adv. to the Govt. of India
 डायरेक्टरी, सी. सी. विंग/W.P.C. Wing
 दूरसंचार विभाग/Deptt. of Telecom
 नई दिल्ली/New Delhi

		other locations (other than manufacturing place) in indoor environment (for a maximum period of one month at one place) on non-interference and non-protection basis without a separate demo license upon intimation to WPC.
3	C. Demonstration License	
A	Demo Indoor for finished products Including license for spectrum Non-radiating / very low power radiating	<p>A. Purpose: Product demonstration in exhibitions, indoors, customer premises</p> <p>B. Applicable to: Indian entities <i>(Note: Entities already holding a valid 'Experimental and Technology Trials License / Manufacturing & Testing License / Authorized Indian traders having valid DPL DON'T need a separate demo license for indoor demos on non-interference and non-protection basis for a maximum period of one month at one place.)</i></p> <p>Demo license for imported products directly from a foreign manufacture shall be permitted on returnable basis without the need for a separate DPL.</p> <p>C. License fees: Rs. 5000/- (License fee) per License;</p> <p>No Royalty charges, all devices working in a spectrum band will be covered under one License.</p> <p>D. Period: 3 months (No extension). Need to reapply.</p> <p>E. Spectrum: All bands including new, unallocated, unallotted, unassigned, unsold, unused bands and others as may be feasible enabling international market access opportunities for Indian entities.</p> <p>F. Mode:</p> <p>Case 1: Self Declaration: On WPC portal or through intimation till portal gets developed - indicating the bands used and details of wireless products / assemblies / machines and associated accessories;</p> <p>Case 2: Application on WPC portal or through application process till portal gets developed - for exhibitions i.e. where multiple agencies may participate and there is a contention for the spectrum;</p> <p>G. Terms & Conditions:</p> <ol style="list-style-type: none"> 1. Non-interference and non-protection basis; 2. Restricted to indoor environment in 'non-radiating' or very low power radiating mode. 3. The license includes all the necessary permissions for importing wireless products / assemblies / modules and associated accessories operating in both licensed and license-exempt bands. Such imported products shall not be for commercial use / sale. 4. Compliance to stocking and reporting requirements. No separate DPL required. <p>H. Response Timeline: 4 weeks from the date of receipt of application and de facto approval if no communication is received within the period indicating</p>

		<p>non-feasibility.</p> <p>After the expiry of response timeline, a notice shall be sent by the applicant to the Department mentioning that the response timeline is over. If no approval is given within two weeks of receipt of such notice, then it will be deemed approval.</p> <p>DoT to facilitate spectrum availability from sources, inter alia, new bands, bands unsold, secondary basis from other users & unused areas, sharing basis as may be necessary.</p>
<p>B</p>	<p>Demonstration (outdoor) for finished products including license for spectrum radiating</p>	<p>A. Purpose: Product demonstration in outdoor environment</p> <p>B. Applicable to: Indian entities</p> <p><i>(Note: Entities already holding either a valid 'Experimental and Technology Trials License, MANUFACTURING & TESTING LICENSE or Authorized Indian traders having valid DPL may apply for outdoor demo license for the products covered under respective licenses)</i></p> <p>C. License fees: Rs. 5000/- (License fee) per License;</p> <p>No Royalty charges, All devices working in a spectrum band will be covered under one License.</p> <p>D. Period: 3 months (No extension). Need to reapply.</p> <p>E. Spectrum: All bands as permitted under Region 3 (ITU RR) shall be permitted for demo including new, unallocated, unallotted, unassigned, unsold, unused bands and others as may be feasible. Bands available for other regions (ITU) shall also be permitted to enable access to international market for Indian entities.</p> <p>Quantum of spectrum as may be necessary and as per feasibility. The period is subject to truncation to prevent interference to licensed operations.</p> <p>F. Mode: Application on WPC portal or through application process till portal gets developed.</p> <p>G. Terms & Conditions:</p> <ol style="list-style-type: none"> 1. Non-interference and non-protection basis; 2. No commercial services. 3. The license includes the necessary permissions for importing wireless products / assemblies / modules and associated accessories including antennae operating in both licensed and license-exempt bands. Such imported products shall not be for commercial use / sale. 4. Compliance to stocking and reporting requirements. No separate DPL required. <p>H. Response Timeline: 4 weeks from the date of receipt of application and de facto approval if no communication is received within the period on non-feasibility.</p> <p>After the expiry of response timeline, a notice shall be sent by the applicant to</p>

		the Department mentioning that the response timeline is over. If no approval is given within two weeks of receipt of such notice, then it will be deemed approval.
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2. The Spectrum proposed to be assigned for above cases will be subject to the condition that such spectrum, if subsequently assigned through auction, or otherwise, for commercial use, will entail termination of any radiating license in outdoor environment, so that such spectrum can be assigned to the entity which has acquired it through auction. When there is an application/requirement for such spectrum for commercial use, and there is subsequent need to assign the spectrum, such development will entail termination of any radiating license in outdoor environment. Regarding licenses for indoor / non radiating operations for Experimental/Manufacturing & testing/ Demonstration purposes, the assignment is purely on non-inference and non-protection basis and should not affect any licensed operations.

3. The above provisions under item 1, substitute the respective provisions of notifications viz. GSR No. 160(E) dated 12 January, 1988; GSR No. 324(E) dated 14 May 2009; GSR No. 159(E) dated 12 March, 1988; GSR No. 325(E) dated 14 May 2009; Indian Wireless Telegraphy (Experimental Service) Rules, 1962 and subsequent amendments, Indian Wireless Telegraphy (Demonstration License) Rules, 1962 and subsequent amendments thereto.

4. The applications for Experimental & Technology Trials Licenses and Demonstration licenses shall continue to be submitted to the respective Regional Licensing Offices (RLOs) as listed in **Annex-I**. The applications for Manufacturing and Testing Licenses shall also be submitted to respective RLOs. Application formats for various categories are as per **Annex-II**. The documents to be attached with the applications are as per **Annex-III**.

5. The gazette notification on the above licenses shall follow.

To,
All concerned,

Copy for information to:

- (i) PS to Hon'ble MoC
- (ii) PS to Hon'ble MoSC
- (iii) PPS to Secretary (Telecom)
- (iv) PPS to Member (Technology)
- (v) PPS to Member (Finance)
- (vi) PS to Wireless Adviser


 (L D Meghwal)
 Deputy Wireless Adviser
 Ph.- 011 2303 6508
 (एल. डी. मेघवाल)
 (L. D. MEGHWAL)
 उप बेतार सलाहकार, भारत सरकार
 Dy. Wireless Adv. to the Govt. of India
 डब्ल्यू. पी. सी. विंग/W.P.C. Wing
 दूरसंचार विभाग/Deptt. of Telecom
 नई दिल्ली/New Delhi

The Regional Licensing Offices and their jurisdiction are as follows

S.NO	Address of Regional Licencing Office	Territorial Jurisdiction (where location of experiment/demonstration/manufacturing falls)
1	North, New Delhi Joint Wireless Adviser WPC Wing Regional Licensing Office, Ministry of Communications, Northern Regional Wireless Monitoring HQRS Campus, (PO) Ghitorni, New Delhi-30. Tel.No.+ 91 11 2650 2671/1712 FAX. No. +91 11 2650 2860 Email:- singh.sukhpal@nic.in	Delhi, Rajasthan, Punjab, Haryana, Chandigarh, J & K, Himachal Pradesh, Uttar Pradesh, Uttaranchal
2	Eastern, Kolkata Joint Wireless Adviser WPC Wing Regional Licensing Office, Ministry of Communications, International Wireless Monitoring Station Campus, (PO) Sarkarpool, Gopalpur, Kolkata -700143. Tel. No. +91 33 2401 1431/2401 8801 FAX. No.+ 91 33 2401 4473 Email:- dinesh.jha62@nic.in	West Bengal, Bihar, Jharkhand, Orissa, Sikkim, Andaman & Nicobar
3	Western, Mumbai Joint Wireless Adviser WPC Wing Regional Licensing Office, Ministry of Communications , 3rd Floor, MTNL Telephone Exchange Bldg, Charkop, Sector-5, Kandivali (W), Mumbai-400 067 Tel No. +91 22 2868 3202/28672351, Fax No. +91 22 2867 3214 Email:- vj.christopher@nic.in	Maharashtra, Gujrat, Goa, Daman and Diu, Dadar & Nagar Haveli, Madhya Pradesh & Chattisgarh
4	Southern, Chennai Joint Wireless Adviser WPC Wing Regional Licensing Office, Ministry of Communications, International Wireless monitoring Station Campus, (PO) Perungudi, Kandanchavadi, Chennai- 600 096. Tel.No.+ 91 44 2496 2070/ 2496 0172, FAX. No. +91 44 2496 4000 Email:- sk.chauhan69@gov.in	Andhra Pradesh, Karnataka, Kerala, Tamilnadu, Minicoy, Pondicherry and Lakshadweep
5	North East, Shillong Sr. Deputy Wireless Adviser WPC Wing Regional Licensing Office, Ministry of Communications Wireless Monitoring Station Campus, Lapalanh, Ryngah, Shillong-793006 Tel.No.+ 91 364 2537613, FAX. No. +91 364 2230893 Email: munesh.kumar@nic.in	Arunachal Pradesh, Assam, Meghalaya, Manipur, Mizoram, Nagaland and Tripura

NOTE:- Applications may be submitted to above emails also till portal gets developed.

Handwritten signature: *heta*
Date: 23/7/19
Stamp: (एल. डी. मेघवाल)
(L. D. MEGHWAL)
उप वेलार सलाहकार, भारत सरकार
Dy. Wireless Adv. to the Govt. of India
डब्ल्यू. डी. सी. विंग/W.P.C. Wing
दूरसंचार विभाग/Deptt. of Telecom
नई दिल्ली/New Delhi

- 1/1 -

**APPLICATION FOR AN EXPERIMENTAL & TECHNOLOGY TRIAL LICENCE
(Separate application for each license category)**

1. Name of Applicant (In Block Letters) :
2. Postal Address :
3. Nature of activity in which engaged :
4. Particulars of any licence (issued by the Ministry of Communications) held at present :
5. Categories of licence required (please tick appropriate license category)

License category		Scope
A) Experimental (Radiating) including license for spectrum for Indoor and Outdoor testing	i)	Research & Development, experimentation in indoors & outdoors testing (setup/network diagram be attached)
B) Experimental (non-radiating) in doors, including license for spectrum	i)	Research & Development, experimentation, Public Access Testbeds, Testing in all bands in indoors (setup/network diagram be attached)
C) Technology Trials (Radiating): The Special case of 5G	i)	Technology and Capability demonstration to enable network planning, usage case and ecosystem development and envisaged for functional level network test i.e. beyond RF link tests
	ii)	Test setup to be submitted for Non standalone or standalone modes
D) Technology Trials (Radiating) (other than 5G trials)	i)	Technology and Capability demonstration, Product stabilization, usage case and ecosystem development etc., in standalone or non-standalone modes. Technology trials for special projects of DoT/USOF will also be undertaken under this category.
	ii)	Test setup to be submitted for Non standalone or standalone modes

(The write up should be submitted covering salient points on license category applied/purpose, preferably in one page)

6. Technical parameters desired :
 - a) Frequency range of equipment :
 - b) Desired frequency (ies)/Frequency bands, along with justification. :
 - c) R.F. Power Output. :
 - d) Emission & Bandwidth :
 - e) Equipment proposed to be Used /developed. :
 - f) Proposed hours of operation : From..... to
7. Details of equipment held, if any. :
8. i) Location of wireless stations @/Factory (for industry) :

- ii) Area of operation of mobile stations, if any. :
9. Particulars of foreign nationals If any,
 who will operate the wireless equipment.
 (Name, Nationality, Home address, passport
 & visa No with date of validity etc)

DECLARATION

I/We hereby declare that (I) details above are correct & factual; (ii) the conditions imposed for the grant of licence shall be observed; (iii) no unauthorised person shall be permitted to have access to the wireless installations; (iv) I/We will not, without authorisation, divulge to any person the purport of message, other than a message intended for the general use of the public which I/We may transmit or receive by wireless equipment operated by me or which may come to my knowledge with the operation of the said equipment.

Place & Date

(SIGNATURE)
 Name & Designation.....
 Office stamp

ANNEXURE A

PERSONAL PARTICULARS OF OWNER/MANAGING DIRECTOR/EXECUTIVE DIRECTOR

1. Name in full :
2. Father's name :
3. Designation :
4. Nationality :
5. Date of birth :
6. Place of birth :
7. Permanent address :
8. Present address :
9. Passport No., if any :

Inter.
 23/7/15
 (एल. डी. मेघवाल)
 (L. D. MEGHWAL)
 सय वेतार सलाहकार, भारत सरकार
 Dy. Wireless Adv. to the Govt. of India
 डब्ल्यू. पी. सी. विंग/W.P.C. Wing
 दूरसंचार विभाग/Deptt. of Telecom
 नई दिल्ली/New Delhi

Application Form for a licence to Demonstrate a Wireless Transceiver (indoor/Outdoor)
(Separate application for each license category)

1. Name of Applicant (In Block Letters) :
2. Address :
3. Dealer's Possession Licence, if any: No..... date
- Granted by
- Expiring on
4. Purpose of licence required (please tick appropriate item)

License Category	Scope
A) Demo Indoor for finished products Including license for spectrum Non-radiating / very low power radiating	Product demonstration in exhibitions, indoors, customer premises
B) Demonstration (outdoor) for finished products including license for spectrum radiating	Product demonstration in outdoor environment

(The write up should be submitted covering salient points on license category applied/purpose, preferably in one page)

Note: (I) Indian Entities already holding a valid 'Experimental and Technology Trials License / Manufacturing & Testing License / Authorized Indian traders having valid DPL, DO NOT need a separate demo license for indoor demos on non-interference and non-protection basis for a maximum period of one month at one place.

(II) Demo license for imported products directly from a foreign manufacture shall be permitted on returnable basis without the need for a separate DPL.

5. Particulars of apparatus (make, model, numbers etc.) :
to be Demonstrated, the number and technical details of the sets together with, if Possible; the relevant technical Literature;

6. The place(s) where the demonstration will be conducted, Schedule of demonstration (if any) :

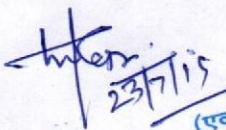
7. The place of the demonstration :

8. The period for which licence is desired: FROM TO

9. The maximum RF O/P power of the Transmitter for outdoor mode :

10. The frequency or the frequencies (Preferably the specific frequencies) on which the demonstration will be conducted :

- 3/6 -


 (एल. डी. मेघवाल)
 (L. D. MEGHWAL)
 उप संचालक सलाहकार, भारत सरकार
 Dy. Wireless Adv. to the Govt. of India
 डब्ल्यू. पी. सी. विंग/W.P.C. Wing
 दूरसंचार विभाग/Deptt. of Telecom
 नई दिल्ली/New Delhi

DECLARATION

I/We hereby declare that (i) details above are correct & factual; (ii) the conditions imposed for the grant of licence shall be observed; (iii) no unauthorised person shall be permitted to have access to the wireless installations; (iv) I/We will not, without authorisation, divulge to any person the purport of message, other than a message intended for the general use of the public which I/We may transmit or receive by wireless equipment operated by me or which may come to my knowledge with the operation of the said equipment.

(SIGNATURE)

Name & Designation.....
Office stamp

Place & Date

ANNEXURE A

PERSONAL PARTICULARS OF OWNER/MANAGING DIRECTOR/EXECUTIVE DIRECTOR

1. Name in full :
2. Father's name :
3. Designation :
4. Nationality :
5. Date of birth :
6. Place of birth :
7. Permanent address :
8. Present address :
9. Passport No., if any :

h/ten
23/7/19

(एल. डी. मेघवाल)
(L. D. MEGHWAL)
उप बेतार सलाहकार, भारत सरकार
Dy. Wireless Adv. to the Govt. of India
डब्ल्यू. पी. सी. विंग/W.P.C. Wing
दूरसंचार विभाग/Deptt. of Telecom
नई दिल्ली/New Delhi

APPLICATION FOR AN MANUFACTURING AND TESTING LICENCE

(Licence shall be restricted to indoor environment in non-radiating mode or very low power radiating mode for Manufacturing and Testing of DCT products to encourage continuous economic activity)

1. Name of Applicant (In Block Letters) :
2. Postal Address :
3. Nature of activity in which engaged :
4. Nature of company (Indian/Foreign) :
(if foreign, details of Indian entity collaborated with)
5. Registration No. of the company :
6. Particulars of any licence (issued by the Ministry of Communications) held at present :
7. Technical parameters desired :
 - a) Frequency range of equipment :
 - b) Desired frequency (ies)/Frequency bands, along with justification. :
 - c) R.F. Power Output, if any :
 - d) Emission & Bandwidth, if any :
 - e) Equipment proposed to be manufactured /developed. :
 - f) Proposed hours of operation : From..... to
8. Location of wireless stations /Factory (for industry) :
9. The details on manufacturing and testing setup :
(a brief about manufacturing and testing setup may be attached)
9. Particulars of foreign nationals If any, who will operate the wireless equipment. (Name, Nationality, Home address, passport & visa No with date of validity etc) :

DECLARATION

I/We hereby declare that (i) details above are correct & factual; (ii) the conditions imposed for the grant of licence shall be observed; (iii) no unauthorised person shall be permitted to have access to the wireless installations; (iv) I/We will not, without authorisation, divulge to any person the purport of message, other than a message intended for the general use of the public which I/We may transmit or receive by wireless equipment operated by me or which may come to my knowledge with the operation of the said equipment.

Place & Date

(SIGNATURE)

Name & Designation.....
Office stamp

Inter
22/7/15
(एल. डी. मेघवाल)
(L. D. MEGHWAL)
उप संचालक सलाहकार, भारत सरकार
Dy. Wireless Adv. to the Govt. of India
डिप्टी. ची. सी. विंग/W.P.C. Wing
संचालक विभाग/Deptt. of Telecom
नई दिल्ली/New Delhi

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ANNEXURE A

PERSONAL PARTICULARS OF OWNER/MANAGING DIRECTOR/EXECUTIVE DIRECTOR

1. Name in full :
2. Father's name :
3. Designation :
4. Nationality :
5. Date of birth :
6. Place of birth :
7. Permanent address :
8. Present address :
9. Passport No., if any :

Handwritten signature
23/7/19

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दूरसंचार विभाग/Deptt. of Telecom
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CHECK LIST**1. Experimental and Technology Trial License:**

- Completely filled proforma application downloaded from www.wpc.dot.gov.in
- Brief description of the experimentation/testing with setup diagram
- Technical literature/specification of the equipment used in the experiment.
- Print-out of online application filed under “experimental radiating” incase radiating case otherwise “experimental non-radiating”
- Application containing the above alongwith completely filled Annexure-A in all respects.
- Test set-up for Public Access Testbeds are also required to be submitted on separate sheet.
- For the case of Technology Trail, details of test setup for standalone and non-standalone also to be submitted on separate sheet.
- Requisite fee

After fulfillment of above conditions, WPC Wing issues the license.

2. Manufacturing and Testing License:

- Completely filled proforma application downloaded from www.wpc.dot.gov.in
- Brief description of the testing procedure with setup diagram.
- Technical literature/specification of the equipment to be manufactured/tested.
- Print-out of online application filed under “Manufacturing and Testing”
- Application containing the above alongwith completely filled Annexure-A in all respects.
- Requisite fee

After fulfillment of above conditions, WPC Wing issues the license.

3. Demonstration License

- Completely filled proforma application downloaded from www.wpc.dot.gov.in
- Brief description of the demonstration along with setup diagram
- Technical literature/specification of the equipment to be demonstrated.
- Print-out of online application filed under “demonstration”
- Application containing the above alongwith completely filled Annexure-A in all respects.
- Copy of Experimental & Technology Trial license/Manufacturing & Testing license/ DPL License, if any.
- Requisite fee

After fulfillment of above conditions, WPC Wing issues the license.

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